The Delhi Prisons (Amendment) Act, 2003

Act 3 of 2003

Keyword(s):
Civil Prisoner, Convicted Criminal Prisoner, Court, Criminal Prisoner, Central Jail, District Jail, Detune, Habitual Offenders, History-Ticket, Imprisonment, Inmates, Institution, Jail Manual, Offender, Offence, Prohibited Article, Place of Detention, Pri
LAW, JUSTICE AND LEGISLATIVE AFFAIRS DEPARTMENT
NOTIFICATION
Delhi, the 30th April, 2003
No. F. 14(12)/L.A.-2003/99. — The following Act of the Legislative Assembly of the National Capital Territory of Delhi received the assent of the Lt. Governor, Delhi on 28-4-2003 and is hereby published for general information. —
The Delhi Prisons (Amendment) Act, 2002 (Delhi Act No. 3 of 2002) (as passed by the Legislative Assembly of the National Capital Territory of Delhi on 31st March, 2003)
An Act to amend the Delhi Prisons Act, 2000 (Delhi Act 2 of 2002).
BE it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Fifty-fourth Year of the Republic of India as follows:—
1. Short title and commencement.—(1) This Act may be called the Delhi Prisons (Amendment) Act, 2003.
2. Amendment of Section 14.—In the Delhi Prisons Act, 2000 (Delhi Act 2 of 2002), in section 14—
(a) at the end of sub-section (1), the following shall be inserted, namely:—
"This report, with the orders of the Superintendent thereon, shall forthwith be sent to the Inspector General for information;"
(b) for sub-section (2), the following shall be substituted, namely:—
"(2) The Medical Officer shall not administer any such medicine to any prisoner without informing him of what is being administered to him:
Provided that the Medical Officer may administer any such medicine to any prisoner without informing him of what is being administered, in emergent situations, where the prisoner-patient is unconscious or in a state in which he is not a fit to receive and respond to such information."